WWW.LIVELAW.IN

IN THE HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH

Civil Writ Petition-PIL No. 190 of 2019(O&M)

Date of Decision: 01.10.2019

Nikhil SarafPetitioner

versus

Union of India and othersRespondents

CORAM: HON'BLE MR.JUSTICE RAJIV SHARMA, ACTING CHIEF JUSTICE

HON'BLE MR. JUSTICE HARINDER SINGH SIDHU, JUDGE

Present: Mr. Pawan Kumar Mutneja, Advocate, for the petitioner.

RAJIV SHARMA, ACTING CHIEF JUSTICE (oral)

The petitioner has already made four representations for redressal of his grievances to the Chief Ministers of the State of Punjab and Haryana as well as to the Administrator of Union Territory, Chandigarh and Union of India, vide communication(s) dated 22.07.2019.

Consequently, the Chief Secretary to the State of Punjab, Chief Secretary to the State of Haryana, Advisor to the Chandigarh Administration as well as Secretary, Ministry of Home Affairs, Government of India, are directed to decide the aforesaid representations by passing a speaking/detailed order within a period of one month.

Petition stands disposed of with the aforesaid direction.

(RAJIV SHARMA) ACTING CHIEF JUSTICE

(HARINDER SINGH SIDHU) JUDGE

01.10.2019 ravinder

Whether speaking/reasoned	√Yes/No
Whether reportable	Yes/No√